RA No.162/2017
in
OA No.756/2014

New Delhi, this the 4th day of February, 2019

Hon'ble Sh. Justice L. Narasimha Reddy, Chairman
Hon'ble Sh. Mohd. Jamshed, Member (A)

1. Durga Lal Arora, MES No.169004,
    Aged about 62 years,
    S/o Shri Tulsi Ram Arora,
    R/o H.No.125/3, Bhama Shah Lines,
    Ekling Garh Cantt. Sector-B,
    Udaipur (Rajasthan)

2. Ram Lal Khandelwal, MES No.191287,
    Aged about 66 years,
    S/o Shri Chunni Lal,
    R/o C/o D.L. Arora, H.No.125/3,
    Bhama Shah Lines, Ekling Garh Cantt.,
    Sector B, Udaipur (Rajasthan)

                                                        ...Applicants

(By Advocate : Shri T.D. Yadav)

Versus

1. Union of India through
    Secretary, Ministry of Defence,
    South Block, New Delhi.

2. Engineer-in-Chief Branch,
    (EIC-3, Kashmir House),
    DHQ PO, Rajaji Marg, New Delhi

3. Commander Works,
    Engineer (Army Multan Line, Army Area,
    Jodhpur-342010.

4.   Asst. Garrison Engineer (I),
       Ekling Garh Cantt.,
       Udaipur (Rajasthan) 313001.

5.   Garrison Engineer,
       (ADGES), Mount Abu, Rajasthan.
                                            ...Respondents

(By Advocate : Shri Gyanendra Singh)

ORDER (ORAL)

Justice L. Narasimha Reddy, Chairman :-

This Application is filed with a prayer to review the order dated 03.04.2017. Out of sheer concern for the applicants who are said to be visually handicapped, we offered to hear the matter in detail.

2.   In the context of granting relief to the applicants, what becomes essential is : (a) the posts to which they have been appointed at present, (b) the relevant rule or Government Order, which enables them to be placed in a different category. On both aspects, the learned counsel for review applicants is not able to place any material before us. Though reference is made to certain orders passed in different cases, unless it is established that the applicants in those cases are from the same Organisation, or both of them are covered by the same set of rules, it

becomes difficult for us to interfere, that too, in the RA.

We, therefore, dismiss the RA.

(Mohd. Jamshed)   (Justice L.Narasimha Reddy)
Member (A)   Chairman

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